

very serious matter. I only request you that the Home Minister should come out with a statement by this evening that he is enquiring into this matter.

**SHRI SAMAR BRAHMA CH-  
OUDHURY:** This is the last day of the Session and perhaps the last chance to ventilate our feelings. As I have already said, in Assam, a special situation is prevailing...

**MR. SPEAKER:** I have already heard it.

**SHRI SAMAR BRAHMA CH-  
OUDHURY:** A condition of civil war is prevailing and the Government of Assam is master-minding it. You said that the Governor is the custodian, but I wonder whether there is any custodian...

**MR. SPEAKER.** They are keeping a watch on it.

11.24 hrs.

[English]

#### PAPERS LAID ON THE TABLE

**Annual Report and Review on the working of Visva-Bharati, Santiniketan for 1987-88 and Statement showing reasons for delay**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL):** On behalf of Shri P. Shiv Shanker I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan for the year 1987-88.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1987-88.

- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-8280/89]

[Translation]

**SHRI SRIPATI MISHRA (Machlishahr):** Sir, Janta Dal is a political party and it has been recognised as such by you in this House. It does not matter whether they attracted the provisions of Anti Defection Law but they have been given the status of a political party in the House. A letter has been written to a foreign agency by the leader of this party, stating therein that he is treading the path shown by them. You should take notice of this serious matter and direct the Minister of Home Affairs to enquire into this matter and give a statement in the House so that a discussion could be held on it today itself or on some other day....

**SOME HON. MEMBERS:** It should be held today itself.

**PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh).** Mr. Speaker, Sir, I would like to submit that you are custodian of democracy. I am shocked to read the contents of the letter of Shri V.P. Singh published in the newspapers. In present trend of normalisation of relations with other countries, our country is heading towards progress by developing friendly relations with foreign countries, such type of...\*\* with connivance of...\*\* want to destroy the country's image. This is a very serious allegation levelled against Shri V.P. Singh. He should be exposed. The Minister of Home Affairs should come out with a statement on the subject as from the very ancient time, there had been

\*\*Expunged as ordered by the Chair.

'Jaichands' in this country. Even today in the 20th century, there is no dearth of 'Jaichands' in our country. They are trying to create obstruction in development. They have deprived the women of their rights. This matter warrants urgent attention. (*Interruptions*)

[*English*]

KUMARI MAMATA BANERJEE: Sir, Mr. Chidambaram has come. Let him say something on this matter. (*Interruptions*)

[*English*]

PAPERS LAID ON THE TABLE—CONTD.

**Reviews on the working of and Annual Reports of Mahanagar Telephone Nigam Ltd. New Delhi for 1987-88 and of Videsh Sanchar Nigam Ltd. Bombay, for 1987-88 and Statement showing reasons for delay**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act:-

(a) (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1987-88.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8281/89]

(b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited,

Bombay, for the year 1987-88.

(ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (1) above. [Placed in Library. See No. LT. 8282/89]

**Annual Reports and Reviews on the working of Pasteur Institute of India, Coonoor, and of all India Institute of Speech and Hearing, Mysore for 1987-88 and Statements showing reasons for delay; Statement correcting reply to US Q. NO. 3270 dated 9.8.89 re: Payment of salary to employees of Central Council for Research in Unani Medicine**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): On behalf of Shri Rafique Alam I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-8283/89]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-8284/89]
- (5) A statement (Hindi and English versions) correcting the reply given on 9th August, 1989 to Unstarred Question No. 3270 by Shri G.M. Banatwalla regarding payment of salary to employees of Central Council for Research Unani Medicine. [Placed in Library. See No. LT-8285/89]

#### Notification under customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O. 613(E) published in Gazette of India dated the 4th August, 1989 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Pound Sterling into

Indian Currency of *vice-versa*.

- (ii) G.S.R. 723(E) published in Gazette of India dated the 31st July, 1989 together with an explanatory memorandum extending the validity of Notification No. 287/87-Cus. dated the 7th August, 1987 upto 31st July, 1990.
- (iii) G.S.R. 727(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum providing for a concessional rate of duty on raw wool of average fibre diameter 32 microns and above in place of carpet grade raw wool of average fibre diameter 36 microns and above.
- (iv) G.S.R. 731(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt tages, labels, print goods from the whole of the basic and additional duty of customs subject to certain conditions.
- (v) G.S.R. 732(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum facilitating duty free imports of commercial samples and prototype of goods imported by manufacturers of exports goods through courier service.
- (vi) G.S.R. 735(E) and G.S.R. 736(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum providing total exemption from basic, additional and whole of the auxiliary duties of customs on import of recorded magnetic tapes for use in computers when imported by University Grants Commission. [Placed in Library. See No. LT-8286/89]

- (2) A copy of Notification No. G.S.R. 728(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt from full excise duty, copolymers of acrylonitrile when used in the manufacture of acrylic fibre, outside the factory on following the Chapter X procedure under the Central Excise Rules. [Placed in Library. See No. LT-8287/89]

**Notification under Securities Contracts (Regulations) Act, 1956, Bank of Baroda Officer Employees' (Conduct) Amendment Regulations, 1987; Reports and Account of the South Malabar Gramin Bank, Malappuram, Banas-kantha-Mehsana Gramin Bank etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulations) Act, 1956:-
- (i) S.O. 310(E) published in Gazette of India dated the 27th April, 1989 granting recognition to the Gauhati Stock Exchange Limited, Gauhati, for a further period of five years commencing from 1st May, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
- (ii) S.O. 338(E) published in Gazette of India dated the 8th May, 1989 granting recognition to the Cochin Stock Exchange Limited, Cochin, for a further period of five years commencing from 10th May, 1989 in respect of contracts in securities, subject to

certain conditions mentioned in the Notification.

- (iii) S.O. 395(E) published in Gazette of India dated the 1st June, 1989 granting recognition to the Uttar Pradesh Stock Exchange Limited, Kanpur, for the further period of five years commencing from the 3rd June, 1989 in respect of contracts in securities, subject to certain conditions.
- (iv) S.O. 402(E) published in Gazette of India dated the 5th June, 1989 granting recognition to the Bhubaneswar for a period of five years commencing from 5th June, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
- (v) S.O. 403(E) published in Gazette of India dated the 5th June, 1989 extending section 13 of the Securities Contracts (Regulation) Act, 1956 to municipal area of the City of Bhubaneswar in the State of Orissa.
- (vi) S.O. 535(E) published in Gazette of India dated the 10th July, 1989 granting recognition to the Saurashtra Kutch Stock Exchange Limited, Rajkot for a period of three years commencing from the 10th July, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
- (vii) S.O. 536(E) published in Gazette of India dated the 10th July, 1989 extending section 13 of the Securities Contracts (Regulation) Act, 1956 to municipal area of the city of Rajkot and the area of Rajkot Urban Development Authority in the State of Gujarat. [Placed in Library. See No. LT-8288/89]

- (2) A copy of the Bank of Baroda Officer Employees' (Conduct) Amendment Regulations, 1987 (Hindi and English versions) published in Notification No G S R C O P C I R 27/108/81 in Gazette of India dated the 25th February, 1989, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 [Placed in Library See No LT-8289/89]
- (3) A copy of Notification (Hindi and English versions) published in Gazette of India dated the 27th May, 1989 making amendments to regulations 24 and 83(1) of the State Bank of India General Regulations, 1955 under sub-section (4) of section 50 of the State Bank of India Act, 1955 [Placed in Library See No LT-8290/89]
- (4) A copy of the following Reports (Hindi and English versions) -
- (i) Report of the South Malabar Gramin Bank, Malappuram, for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8291/89]
- (ii) Report of the Banaskantha—Mehsana Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8292/89]
- (iii) Report of the Jhabua-Dhar Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8293/89]
- (iv) Report of the Bikaner Kshetriya Gramin Bank for the year 1988-89 together with the Accounts
- and the Auditor's Report thereon [Placed in Library See No LT-8294/89]
- (v) Report of the Visveshvaraya Grameen Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8295/89]
- (vi) Report of the Himachal Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8296/89]
- (vii) Report of the Saran Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8297/89]
- (viii) Report of the Nimar Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8298/89]
- (ix) Report of the Bhagirath Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8299/89]
- (x) Report of the Rajgarh-Sehore Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-8300/89]
- (xi) Report of the Chambal Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library See No. LT-8301/89]
- (xii) Report of the Vallalar Gramin

Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-8302/89]

(xiii) Report of the Manjira Grammeena Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-8303/89]

(xiv) Report of the Aurangabad—Jalna Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library See No. LT-8304/89]

(xv) Report of the Ratlam Mandasaur Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library See No. LT-8305/89]

(xvi) Report of the Chaitanya Grammeena Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library See No. LT-8306/89]

(xvii) Report of the Solapur Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon. [Placed in Library See No. LT-8307/89]

(5) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 15 of 1989)—Union Government Ministry of Defence—Coast Guard. [Placed in Library. See No. LT-8308/89]

(i) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 16 of 1989)—

Union Government (Civil)—Ministry of Commerce—Export Processing Zones. [Placed in Library See No. LT-8309/89]

SHRI G.M. BANATWALLA (Ponnani)  
Sir, the hon. Minister for Public Health...

[Translation]

MR SPEAKER: That has already been sent to you.

[English]

SHRI G.M. BANATWALLA: That is a different issue. I am not raising that point. I am on a different point. The hon. Minister for Public Health has corrected the reply to my question with respect to the delay in the payment of salaries in the Department. It is very irregular. Now I had given not only a notice of privilege but also a notice under Direction 115. This is a very important matter that wrong reply was given with respect to irregularities in payment of salaries to employees of Central Council for Research in Unani Medicine. The reply was given on 9th August. On 11th August I gave a notice not only of breach of privilege but also a notice under Direction 115 that the reply is totally wrong. Now, today the hon. Minister has come forward to correct the reply. It is very good. We are thankful to him. But as the procedure stands I ought to have been given a chance first to make my statement under Direction 115 and then he ought to have come forward with the correction of the reply, otherwise it is bypassing my notice under Direction 115 pointing out the discrepancy. It is not merely a discrepancy that has been pointed out. It is the colour attitude of the officers concerned. They are not only callous and careless in matters of payment of salaries but they give wrong replies to their Ministers also and that comes in the Parliament. When we come forward and raise this matter in public interest then silently it is being killed. It should not be killed. Whoever the officer is—I do not know who he is—he

must be pulled up for being so irregular in payment of salaries. All those employees in the Department were females. The salaries of these female employees—so docile they are were not paid for months together. Wrong reply was sent to the Minister. The Minister then comes and makes a very docile correction over here. The matter should not be killed. I should be allowed to make my statement fully in the House. Then, let the Minister correct the statement telling the House what he is doing with respect to such careless officers.

MR. SPEAKER: I think, you have already done it emphatically. It has gone on record. It is quite good.

#### PAPERS LAID ON THE TABLE—CONTD

##### Statement correcting reply to U.S.Q. No. 3044 dated 8-8-1988 regarding AIR Stations in hill areas

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): Sir, on behalf of Prof. K.K. Tewari, I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 8th August, 1989 to Unstarred Question No. 3044 by Shri Harish Rawat regarding AIR Stations in hill areas. [Placed in Library. See No. LT-8310/89]

##### Statement correcting reply to U.S.Q. No. 3567 dated 11 August, 1989 re: export of iron ore through Paradeep Port

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): Sir on behalf of Shri P.R. Das Munshi, I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 11th August, 1989 to Unstarred Question No. 3567 by Shri Harihar Soren regarding export of iron ore through Par-

adeep Port. [Placed in Library. See No. LT-8311/89]

11.31 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 10th August, 1989, adopted the following motion in regard to the Committee on Public Accounts:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate three members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee vice Shri Parvathaneni Upendra, Shri Virendra Verma and Shri Jaswant Singh resigned from the Committee and do proceed to elect, in such manner as the Chairman may direct, three members from among the Members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been elected to the said Committee:-

1. Shri Pawan Kumar Bansal
2. Shri Ghulam Rasool Matto
3. Shri N.T. Gopalan.'